GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA

DED OVECTION NO. 1010

UNSTARRED QUESTION NO. 1019 TO BE ANSWERED ON FEBRUARY 10, 2021

IRREGULARITIES IN PMAY(U)

NO.1019. SHRI KAILASH SONI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government is aware that millions of ineligible people have availed funds to build houses under the Pradhan Mantri Awas Yojana (Urban) (PMAY(U), if so, the details thereof;
- (b) whether Government is considering to devise a strategy for its prevention, if so, the details thereof;
- (c) the quantum of the amount recovered, so far; and
- (d) whether Government is examining the money being taken by illegal officers and regional leaders from the eligible persons under the PMAY(U)?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d): 'Land' and 'Colonization' are State subjects. Hence, implementation of Pradhan Mantri Awas Yojana-Urban (PMAY-U) including selection/identification of beneficiaries, as per eligibility criteria, comes under the purview of State/ Union Territory (UT) Governments. States/UTs undertake due diligence as per PMAY-U guidelines during selection of beneficiaries and construction of the approved houses. If any instance of selection of ineligible beneficiary comes to the notice, States/UTs take action against the wrongdoers as per law.

Further, in order to deal with any irregularity in implementation of PMAY-U the following actions have been taken by this Ministry:

- i. Principal Secretaries/Secretaries in charge of Housing/Urban Development/Local Government Departments of State/UT Governments have been requested to exercise vigil on any irregularities reported under the Scheme.
- ii. In order to ensure transparency and accountability, Aadhaar validation of beneficiaries, transfer of funds through Direct Benefit Transfer (DBT) mode, geo-tagging of projects and houses for real time monitoring, social audit, third party quality monitoring and tools like CLSS Awas Portal and application tracker are provisioned under the Scheme. Further, geo-tagged images of various stages of construction of projects/ houses are available in public domain to enhance mass vigilance.
- iii. To facilitate the citizens in registration for demand assessment, the Ministry has provided the facility of online application using PMAY-U MIS Portal.
- iv. Public notices/ disclaimers are issued by States/UTs/Implementing Agencies from time to time cautioning general public against any unscrupulous individual/entity involved in any fraudulent activity under the Scheme. A disclaimer in this regard has also been posted on PMAY-U website and mobile app.
